

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-237(PB)/2017

IN THE MATTER OF:

M/s ITD Cementation India Limited	APPLICANT / PETITIONER
Vs		
M/s Baya Weaver Limited	RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. R. Sudhinder, Advocate
Ms Akansha, Advocate


For the RESPONDENT :- Mr. K. Datta, Advocate
Mr. Piyush Singh, Advocate
Mr. Shantanu Parashar, Advocate

ORDER

Learned Counsel for the parties are present. Learned counsel for the petitioner represents that the counter which was directed to be filed by this Tribunal on 22.08.2017 within a period of one week has been complied but with some delay. Due to the said circumstances, Learned Counsel for the Petitioner represents that he is unable to file the rejoinder as directed by this Tribunal by the said order and hence requires some time. Taking into consideration the above Plea, three days' time is finally granted to the petitioner to file its rejoinder.

Post the matter on 18th September 2017 for arguments.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)